

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-301
IB-712/ND/2022
IA/5018/2023

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

M/s. PCL Oil & Solvant Ltd.

....Respondent

SECTION

U/s 7 IBC

Order delivered on 24.11.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Shivam Takkar, Advs.

For the Respondent :

ORDER

IA/5018/2023:-

No one is present on behalf of the Applicant at the time of hearing of the matter. It is noticed that on the last date of hearing i.e. on 18.10.2023 also, nobody had appeared on behalf of the Applicant. In view of this, the present application i.e. IA/5018/2023 is **dismissed for want of prosecution.**

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)